

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.367 of 2018
In
CP(IB) No.101/Chd/Hry/2018**

In the matter of:-

Apar Industries Ltd.

...Petitioner

Versus

Drake & Scull Water & Energy India Pvt. Ltd.

...Respondent

Present: Mr. Vikas Dhawan with Mr. Satyabrata Panda and Mr. Ajiteshwar Singh, Advocates for the Petitioner
Mr. Jaimin Desai, Authorized Representative of the Petitioner
Mr. Manoj Kumar Garg with Mr. Afzal Suri, Advocates, for the Respondent

CA NO.367 OF 2018

Having found certain errors in the application bearing CA No.367 of 2018 and the documents attached thereto, the learned counsel for the petitioner seeks and is permitted to withdraw CA No.367 of 2018 with liberty to file fresh application with the documents. The learned counsel for the petitioner however, submits that the application will be filed shortly and the needful would be done within a week with copy advance to the counsel for the respondent. Dismissed as withdrawn with liberty aforesaid.

List the matter for arguments on 04.10.2018. The reply/objections, if any, be filed at least two days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

September 10, 2018
Mohit Kumar